

CENTRAL ADMINISTRATIVE TRIBUNAL  
COERNAKULAM BENCH

DATE: 32.4.1990

PRES ENT

HON'BLE SHRI N. V. KRISHNAN, ADMINISTRATIVE MEMBER

&

HON'BLE SHRI N. DHARMADAN, JUDICIAL MEMBER

O.A. 605/89

K. K. Pushpa

Applicant

vs.

1. The Supdt. of Post Offices,  
Badagara Division, Badagara

&

2. Union of India represented by  
Secretary to Government,  
Ministry of Communication  
Department of Posts,  
Secretariat, New Delhi

Respondents

M/s. M. R. Rajendran Nair, &  
P. V. Asha

Counsel for the  
applicant

Mr. T. P. M. Ibrahim Khan,

Counsel for the  
respondents

ORDER

HON'BLE SHRI N. V. KRISHNAN, ADMINISTRATIVE MEMBER

The applicant while working as Extra Departmental Branch Post Master, Kilur Post Office on a provisional basis has filed this application as she is aggrieved by the action of the respondents in not considering her name for regular selection to that post. When the application was admitted, an interim direction was given to the respondents that they should consider the applicant also as a candidate whenever the interview for filling

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up the post of EDBPM at Kultur Post Office is held.

2. The respondents had already filed a reply contesting the claim of the applicant. However, subsequently a statement dated 6.3.1990 has been made by the counsel for the respondents which stated as follows:

"None of the candidates sponsored by the Employment Exchange were found suitable for the post of EDBPM, Kultur. The applicant was also interviewed along with other candidates. On the basis of the said interview, the applicant was found suitable for the post of EDBPM."

3. In view of the submissions made above, the only question that remains for our consideration is whether the applicant was entitled to be considered in this manner by the respondents. We have already held in a number of cases that even though a candidate who is working as Extra Departmental Delivery Agent on provisional basis is not considered for selection on the ground that his name is not sponsored by the Employment Exchange, yet in the interest of justice, his name should also be considered for selection. On that basis, the applicant is entitled to be considered by the respondents for the selection of EDBPM, Kultur Post Office and that having found fit by the respondents, as stated above, the present application has lost relevance.

4. In view of the interim order issued, the respondents have made a statement before us indicating the nature of the result of the interview. We permit

the respondents to publish the result and act upon it. As is evident, that the result is in favour of the applicant.

5. In the circumstances, there is nothing else remaining to be decided in this application. The application is therefore closed as having become infructuous.

  
(N. Dharmadan)  
Judicial Member  
2.4.90

  
(N. V. Krishnan)  
Administrative Member  
2.4.90

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